COURT-II

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 137 of 2015 & IA No. 219 of 2015

Dated: 10th February, 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Bamunara Industries Welfare Association

... Appellant (s)

Versus

West Bengal Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Jayant Sood &

Ms. Priya Puri for R-2

Mr. C.K. Rai &

Mr. Paramhans for R-1

ORDER

The learned counsel for the State Commission submits that the Commission proposes to file now Counter Affidavit/reply but relies on the findings recorded in the Impugned Order. The learned counsel for the appellant submits that rejoinder Affidavit though ready but could not be filed before the Registry. Let the same be taken on record. Thus pleadings are complete.

Post this matter for arguments on <u>07th April</u>, <u>2016</u>.

(T. Munikrishnaiah) Technical Member

(Justice Surendra Kumar)
Judicial Member